

(b) whether there are plans to expand the operation of the above in the light of enhanced threat in the Indian Ocean?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) and (b) India is undertaking Coordinated Patrols with Bangladesh, Myanmar, Thailand and Indonesia. India engages constructively with Indian Ocean Littoral countries to promote peace and ensure our maritime security.

### **Indigenous Aircraft Carrier Project**

819. DR. AMAR PATNAIK: Will the Minister of DEFENCE be pleased to state:

- (a) the status of the progress of the Indigenous Aircraft Carrier project;
- (b) the reasons for the delay in the completion of the project as compared to the initial timelines;
- (c) whether it is a fact that the current inventory of carrier based aircraft is insufficient for a two aircraft carrier navy; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Major structural and outfitting work of Indigenous Aircraft Carrier (IAC) has been completed. Major milestone activities including starting of Main Propulsion machinery and trials of Power Generation machinery have been completed. Trials of other ship's equipment and systems are presently in progress.

(b) Ship's targeted delivery was affected due to delay in supply of aviation equipment from Russia.

(c) and (d) Indian Navy acquires various Ships/weapons/equipment including the carrier based Aircraft in accordance with the Maritime Capability Perspective Plan (MCP) and Long Term Integrated Perspective Plan (LTIPP).

### **Export of defence product manufactured in the country**

820. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has any plan to triple the export of defence products manufactured in the country in the next five years;

(b) if so, the details thereof including the current status and the target fixed;

(c) whether there is any plan to make the country, one of the top five countries in export of defence products; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) Various reforms/steps have been taken to enhance Defence exports. These reforms have provided a big boost to defence exports in the recent times. The authorisation for defence exports in the country have grown seven folds in the last two years from ₹ 1521.91 crore in 2016-17 to ₹ 10745.77 crore in 2018-19. Based on the value of Authorisation/Licence issued by DDP to Private companies and actual export by DPSUs/OFB the export value during the last three years is as under:—

|                          | 2016-17 | 2017-18 | 2018-19  | 2019-20  |
|--------------------------|---------|---------|----------|----------|
| Total Export (in crores) | 1521.91 | 4682.36 | 10745.77 | 5883.24* |

\* As on 31.12.2019

The steps taken to promote defence exports is given in Statement.

#### **Statement**

##### *Measures taken by the Government to promote Defence exports*

- (i) Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) Category 6 titled "Munitions List" that was hitherto "Reserved" has been populated and Military Stores list notified vide Notification No.115(RE-2013)/2009-2014 dated 13th March, 2015 stands rescinded.
- (ii) The Director General of Foreign Trade (DGFT) vide Public Notice No.4/2015-20 dated 24th April, 2017, notified Department of Defence Production (DDP) as the Licensing Authority for export items in Category 6 of SCOMET. The export of items specified in Category 6 (Munitions List) except those covered under Notes 2 and 3 of Commodity Identification Note (CIN) of the SCOMET is now governed by the Standard Operating Procedure issued by the Department of Defence Production (DDP), Ministry of Defence.
- (iii) Standard Operating Procedure (SOP) for the export of munitions list items has been modified and placed on the website of the DDP.

- (iv) A completely end-to-end online portal for receiving and processing authorisation permission has been developed. The applications submitted on this portal are digitally signed and the authorisation issued is also digitally signed.
- (v) In repeat orders of same product to the same entity, consultation process has been done away with and permission is issued immediately. For the repeat order of same product to different entity, the consultation earlier done with all stakeholders is now limited only with MEA.
- (vi) In Intra-Company business (which is especially relevant for outsourcing of work by defence related parent company abroad to its subsidiary in India), the earlier requirement of getting End User Certificate (EUC) from the Government of importing country has been done away with and 'Buying' Company is authorised to issue the EUC.
- (vii) The legitimate export of the parts and components of small arms and body armour for civil use are now being permitted after prior consultation with MEA.
- (viii) For export of items for exhibition purposes, the requirement of consultation with stakeholders has been done away with (except for select countries).
- (ix) Powers have been delegated to DRDO, DGOF and CMD's of DPSUs for exploring export opportunities and participation in global tenders.
- (x) New End User Certificate Format for Parts and Components has been provided in SOP.
- (xi) Validity of Export Authorisation has been increased for 02 years to date of completion of order/component whichever is later.
- (xii) A new provision for re-exporting parts and components for undertaking repair or rework to provide replacement for a component under warranty obligation is inserted in the SOP as a sub-classification of repeat orders.
- (xiii) MHA *vide* Notification dated 1.11.2018 has delegated its powers to this Department to issue export license under Arms Rules, 2016 in Form X-A, for parts and components of small arms. With this the Department of Defence Production becomes the single point of contact for exporter for export of parts and components of Small Arms and Ammunitions.

- (xiv) The Government has notified the Open General Export License (OGEL)- a one time export license, which permits the industry to export specified items to specified destinations, enumerated in the OGEL, without seeking export authorisation during the validity of the OGEL.
- (xv) Scheme for Promotion of Defence Exports has been notified to provide an opportunity to the prospective exporters an option to get their product certified by the Government and provides access to the testing infrastructure of Ministry of Defence for initial validation of the product and its subsequent field trials. The certificate can be produced by the prospective exporter for marketing their products suitably in the global market.
- (xvi) A separate Cell has been formed in the Department of Defence Production to co-ordinate and follow up on export related action including enquiries received from various countries and facilitate private sector and public sector companies for export promotion.
- (xvii) A Scheme to provide financial support to Defence Attaches for taking up actions for promoting exports of Indian made defence products both of public and private sector in the countries to which they are attached has been notified.

#### **Implementation of new schemes by Government**

821. DR. VINAY P. SAHASRABUDDHE: Will the Minister of DEFENCE be pleased to state:

- (a) the details of new schemes implemented by Government during the last five years;
- (b) the details of such schemes which were implemented previously, but now modified along with scheme-wise modifications; and
- (c) the details of the impact of modifications introduced in these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) Ministry of Defence does not implement any Central Sector/ Centrally Sponsored Schemes for public. The nature of business allotted to the Ministry being such that it does not initiate/launch any scheme/programme for welfare of public.